

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) The information was furnished based on the information provided by the State Bank of India (SBI).

(b) to (e) The SBI has informed that the SBI, Chitbaragaon Branch had submitted an application to Police Station, Chitbaragaon for lodging FIR in the case, however, the Station Officer, Chitbaragaon had advised that one FIR No. 224/2013 dated 2.4.2013 was already filed in the matter at Police Station Narhi, District Ballia. SBI, Chitbaragaon Branch had taken up the matter with Superintendent of Police (SP), Ballia and also filed a petition in the Civil Court, Ballia on 22.7.2013 u/s 156(3) *vide* case no. 191/13 to get the Court order to register FIR at the concerned Police Station. However, the SP, Ballia has now informed *vide* his communication dated 2.8.2013 that FIR has been registered *vide* No. 486/2013 on 2.8.2013 in Police Station, Chitbaragaon on the complaint of Branch Manager, SBI, Chitbaragaon.

#### **Action on CBI findings about Walmart investment**

189. SHRI M.P. ACHUTHAN: Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn to the findings of the CBI that Walmart's 100 million dollar investment in Cedar support services, the holding company of Bharat Retail in 2010 has violated India's foreign exchanges rules as well as RBI guidelines; and

(b) if so, the details thereof and the details of action taken thereon by Government as well as RBI

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) No, Sir.

(b) Does not arise.

#### **Contravention of ECBs by big companies**

190. SHRI SUKHENDU SEKHAR ROY: Will the Minister of FINANCE be pleased to state:

(a) whether number of big corporates have diverted about Rs.15000 crores

during the past three years in contravention of External Commercial Borrowing Scheme (ECBs);

- (b) if so, the details of legal steps initiated against the erring companies;
- (c) Whether, revenue worth Rupees Six Lakh crores were foregone in 2012-13 through tax write offs and exemptions;
- (d) if so, the detail of the beneficiaries;
- (e) Whether this amount is larger than the country's entire fiscal deficit; and
- (f) If not, the exact amount of exemptions/tax reliefs and details of beneficiaries?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) The External Commercial Borrowing (ECB) policy is framed and reviewed periodically by the Government in consultation with RBI. The same is operationalised/administered by RBI under FEMA.

The year-wise number of contraventions observed and compounding process initiated by the RBI during the last three financial years are summarized below:

Financial Year	No. of cases of contraventions observed	Cases Compounded	Applications under process	Applications returned	Applications pending receipt
2010-11	52	39	0	0	13
2011-12	34	26	0	2	6
2012-13	32	16	3	6	7
TOTAL	118	81	3	8	26

(c) to (f) A statement regarding revenue foregone under the Central Tax System for Financial Years 2011-12 and 2012-13 have already been laid down in the

Table of the House along with the Annual Financial Statement 2013-14. The same may be accessed at <http://indiabudget.nic.in/ub2013-14/statrevfor/annex12.pdf>

### **Agriculture Debt Waiver and Relief Scheme, 2008**

191. SHRI BALWINDER SINGH BHUNDER: Will the Minister of FINANCE be pleased to state:

(a) the extent of amount which was paid in excess to the ineligible farmers under the Agriculture Debt Waiver and Relief Scheme, 2008, bank-wise;

(b) the amount recovered by banks, bank-wise;

(c) how much more time will be taken by each banks to fully recover the excess amount paid to the ineligible farmers;

(d) whether farmers who were paid less than their eligibility have been paid the balance amount; and

(e) if so, the details in each of such cases, bank-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (e) Based on the observation of the Comptroller and Auditor General of India (CAG) in its report on Performance Audit of Agricultural Debt Waiver and Debt Relief Schem, 2008 (ADWDRS), the Government had directed all the lending institutions to take necessary remedial action and re-verify all the cases covered under ADWDRS, 2008 by 30.6.2013.

As reported by lending institutions, as on June, 2013, the cases of benefits granted to ineligible beneficiaries in Public Sector Banks(PSBs) have been reported to be 15,054 cases amounting to Rs. 3586.82 lakhs, 200 cases in Regional Rural Banks (RRBs) amounting to Rs. 57.82 lakhs and 2297 cases amounting to Rs. 551.89 lakhs in cooperative banks. Out of these cases, recoveries have been made to the tune of Rs. 214.76 lakhs in 761 cases in PSBs, Rs. 44.57 lakhs in 190 cases in RRBs and Rs. 360.16 lakhs in 1096 cases in Cooperative Banks. The bank-wise details of such cases and recoveries made by PSBs is given in the Statement. (See below). In cases of RRBs and cooperative credit institutions, only consolidated information is available.